

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixth Lok Sabha

Twenty Sixth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1978

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

TWENTY-SIXTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-Sixth Report.

2. The Committee met on the 13th December, 1978 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1978 (*Amendment of article 19*) by Dr. Ramji Singh.
- (2) The Constitution (Amendment) Bill, 1978 (*Amendment of Eighth Schedule*) by Dr. Ramji Singh.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time under Rule 294(1) (e) of the Rules of Procedure to the Resolutions at items Nos. 3, 4 and 5 set down in the List of Business for Friday, 15th December, 1978.

Examinations of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1978 (*Amendment of article 19*) by Dr. Ramji Singh.

The Bill seeks to amend the Constitution with a view to provide that the Right to Property shall be subject to such limits as may be prescribed by law and that the citizens shall have the fundamental right to work and a living wage after attaining the age of 16 years, free education upto higher secondary standard, State assistance in cases of old age, sickness and disablement, free medical treatment, equal pay for equal work, and franchise on attaining 18 years of age.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1978 (*Amendment of Eighth Schedule*) by Dr. Ramji Singh.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include 'Angika' language therein.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

[P.T.O.]

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time for discussion of Bills *vide Appendix*. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allotment of time to Resolutions

5. The Members concerned had been invited to present their views on their resolutions before the Committee. None of them attended.

6. The Committee recommend the allocation of time as follows:—

- (1) Resolution regarding atrocities by landlords on Harijans 2 hrs.
- (2) Resolution regarding equitable distribution of wealth 2 hrs.
- (3) Resolution regarding policy to eliminate unemployment 2 hrs.

Recommendations

7. The Committee recommend that—

- (i) Dr. Ramji Singh be permitted to move for leave to introduce his Constitution (Amendment) Bills;
- (ii) The classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) The allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;
December 13, 1978
Agrahayana 22, 1900 (Saka)

GODEY MURAHARI,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member-in-Charge	Bill No.	Category recommended	Time allocated by the Committee
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 1978 <i>(Omission of article 14)</i> by Shri Manohar Lal.	130 of 1978	B	2 hrs.
2.	The Code of Criminal Procedure (Amendment) and the repeal of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1978 by Shri Ram Jethmalani.	169 of 1978	B	2 hrs.
3.	The Reservation of Vacancies in Posts and Services (for Scheduled Castes and Scheduled Tribes) Bill, 1978 by Shri Suraj Bhan.	168 of 1978	B	2 hrs.
4.	The Abolition of Prostitution Bill, 1978 by Shri Saugata Roy.	165 of 1978	B	2 hrs.
5.	The Boundary Commission Bill, 1978 by Shri Eduardo Faleiro.	166 of 1978	B	2 hrs.
6.	The Constitution (Amendment) Bill, 1978 <i>(Amendment of articles 101 and 190)</i> by Shri Eduardo Faleiro.	161 of 1978	B	2 hrs.
7.	The Free Legal Services Bill, 1978 by Shri Eduardo Faleiro.	167 of 1978	B	2 hrs.
8.	The Constitution (Amendment) Bill, 1978 <i>(Amendment of articles 124 and 155)</i> by Shri Eduardo Faleiro.	159 of 1978	B	2 hrs.